

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 27/2018
O.A. No. 134/2017
M.A. No. 1087/2018 & M.A. No. 1289/2018**

New Delhi, this the 10th day of September, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Rakesh Kumar Gupta,
Emp. ID 19900636,
Vice Principal,
S/o. Late Sh. Kanhaiya Lal Gupta,
Aged 52 years,
R/o. 30/LG-1, Teachers Apartment,
Block-A, Dilshad Colony,
Delhi – 110 095.Petitioner

(None)

Versus

1. Sh. Vijay Kumar,
(Secretary to Lt. Governor GNCT of Delhi),
O/o. Lt. Governor's Secretariat GNCT Delhi,
Raj Niwas Marg,
Delhi – 110 054.
2. Dr. M. M. Kutty,
(Previous Chief Secretary GNCT of Delhi
Through Sh. Anshu Prakash
(Present Chief Secretary, GNCT Delhi),
O/o. A-Wing, 5th Floor,
Delhi Secretariat,
I.P. Estate, New Delhi – 110 002.
3. Smt. Saumya Gupta,
(Director of Education GNCT Delhi),
O/o. The Director of Education GNCT Delhi,
The Room No. 12, Old Secretariat,
Delhi – 110 054.
4. Shri Lala Ram Bharti (Emp. ID 19790362),
(Retired & Ex Principal & HOS of GBSSS,
New Seemapuri, Delhi),

R/o. C-26, Swarn Nagri, Greater Noida,
Gautam Budh Nagar – 201 306 (U.P.)

5. Shri Parveen Kumar,
(Vice Principal present HOS & DDO),
O/o. GBSSS (School ID 1106011),
New Seemapuri,
Delhi-110 095.Respondents

(By Advocate : Ms. Harvinder Oberoi)

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

The petitioner filed O.A 134 of 2017 stating that the respondents did not give any reply to his E-mail representation contained in Annexure A/1 to A/3 filed in that O.A. Through the order dated 12.01.2017 this Tribunal disposed of the O.A directing the respondents to pass orders on the representation. The petitioner filed C.P. alleging that the order passed by this Tribunal was not complied with.

2. The record discloses that for the past several hearings, there is no representation for the applicant. There is no representation today also.

3. On their part, the respondents filed compliance affidavit on 19.03.2018. A copy of the reply given to the applicant is also filed.

4. With this the order passed in the O.A stands complied with. The C.P. is accordingly closed. There shall be no orders as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/